

## RAJYA SABHA

*Tuesday, the 14<sup>th</sup> December, 2021/23 Agrahayana, 1943(saka)*

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

### PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

#### **Report and Accounts (2019-20) of PCIM&H Ghaziabad, Uttar Pradesh and related papers**

THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Pharmacopoeia Commission for Indian Medicine and Homoeopathy (PCIM&H) Ghaziabad, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Commission.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-5876/17/21]

- I. Notifications of the Ministry of Corporate Affairs**
- II. Report (2020-21) of CCI, New Delhi and related papers**
- III. Report and Accounts (2020-21) of the Investor Education and Protection Fund Authority, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Rao Inderjit Singh, I lay on the Table—

- I. (i) A copy (in English and Hindi) of the Ministry of Corporate Affairs, Notification No. G.S.R. 843 (E), dated the 1<sup>st</sup> December, 2021, amending Notification No. G.S.R. 38 (E), dated the 19<sup>th</sup> January, 2011 to substitute certain entries in the original Notification, under Section 30 B of the Chartered Accountants Act, 1949.

[Placed in Library. See No. LT-5420/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) G.S.R. 785 (E), dated the 9<sup>th</sup> November, 2021, publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2021.

[Placed in Library. See No. LT-5422/17/21]

- (2) G.S.R. 791 (E), dated the 12<sup>th</sup> November, 2021, publishing Corrigendum to Notification No. G.S.R. 785 (E), dated the 9<sup>th</sup> November, 2021.

[Placed in Library. See No. LT-5877/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Corporate Affairs', Notification No. L-3(2) RegIn-Gen. (Amdt.)/2021/CCI, dated the 6<sup>th</sup> September, 2021, publishing the Competition Commission of India (General) Amendment Regulations, 2021, under sub-section (3) of Section 64 of the Competition Act, 2002.

[Placed in Library. See No. LT-5421/17/21]

II. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 53 of the Competition Act, 2002:—

- (a) Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2020-21.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-5416/17/21]

III. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the Investor Education and Protection Fund Authority, New Delhi, for the year 2020-21.
- (b) Annual Accounts of the Investor Education and Protection Fund Authority, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (c) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-5417/17/21]